

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2153/2018**

New Delhi this the 31<sup>st</sup> day of May, 2018

**Hon'ble Sh. Raj Vir Sharma, Member (J)**

Neelam Prabha  
Primary Teacher (Retired)  
Group 'C'  
Aged 64 years  
D/o Shri Brij Lal,  
R/o Village and Post Office Lahli,  
District Rohatak, Haryana

...Applicant

**(By advocate : Sh. Ashish Nischal)**

Versus

1. North Delhi Municipal Corporation,  
Through its Commissioner,  
4<sup>th</sup> Floor, Civic Centre,  
J.L. Nehru Marg,  
New Delhi-110002.
  
2. Assistant Director Education (General)  
North Delhi Municipal Corporation,  
Education Department,  
Narela Zone,  
Delhi-110040.
  
2. Director Local Bodies,  
Govt. of NCT of Delhi,  
9<sup>th</sup> Floor, C Wing,  
Delhi Secretariat,  
New Delhi-110002.

... Respondents

**ORDER (ORAL)**

Heard .

2. At the very outset, learned counsel for the applicant submitted that the applicant has moved a representation dated 28.11.2016 which is pending before the respondents. He further submitted that the applicant will be satisfied if a direction is given to the respondents to decide the aforesaid representation of the applicant within a specific period.
  
3. In view of the prayer made by learned counsel for the applicant, without going into merits of the case, we direct the respondents to decide

the aforementioned representation of the applicant by a reasoned and speaking order within a period of eight weeks from the date of receipt of certified copy of this order.

4. O.A. is disposed of accordingly at the admission stage itself.

**(Raj Vir Sharma)**  
**Member (J)**

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